

1	2	3
<b>Telecom Circles as Service Area</b>		
Category 'A' circle	20	26
Category 'B' circle	16	21
Category 'C' circle	9	12

2. The subscriber based criteria for the allotment of 3rd and 4th carrier for CDMA spectrum shall continue to be as per Order No. J-14025/200 (17)/2004-NT dated 10th December, 2004.
3. The spectrum allotment is subject to availability of spectrum.
4. The active subscribers and peak traffic averaged over a month (for a minimum of 40 mErlangs per subscriber) in the Visitor Locator Register (VLR) would be taken into account, for this purpose.
5. The enhanced revenue share for spectrum charges, as per orders in this regard would apply for the AGR for subscribers in the complete service area.
6. This comes into force with immediate effect.

Sd/-

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- (1) All concerned.
- (2) Unified Access Service Providers/ Basic Service Providers.
- (3) AUSPI

#### Roaming charges

2071. SHRI D.P. TRIPATHI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that Government has decided to abolish roaming charges in the country;
- (b) if so, the reasons therefor; and

- (c) the response of the private operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (c) National Telecom Policy-2012 (NTP-2012) envisages "One Nation – Free Roaming". This is a new policy initiative of the Government. Being a predominantly tariff related issue, as a first step, TRAI has floated a pre-consultation paper for public consultation. It has now been followed by a consultation paper on which comments have been invited upto 25.03.2013.

**Weak signals of mobile telephone towers in Uttar Pradesh**

2072. SHRI MOHAMMED ADEEB: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the details of places in Uttar Pradesh where signals of mobile telephone towers are not strong enough to cover the areas;

(b) whether it is a fact that complaints in this regard were received from MPs and members of the public in the recent past but the problem has not been solved till date;

(c) if so, the details in this regard and the reasons therefor; and

(d) the steps proposed to streamline the system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Telecom Service Providers are obliged to roll out their services in 50% of the total districts of their own choice by covering the District Head Quarter (DHQ) or any other town in lieu of DHQ. Further expansion of network beyond roll out obligations is to be done by the TSPs as per their techno-commercial interests. As such all the districts in Uttar Pradesh are covered by major Mobile Service Providers in general. However, as per the recent survey done approx 5000 villages in Uttar Pradesh (villages as per census 2001) do not have mobile service coverage.

(b) to (d) Complaints have been received from Hon'ble MP regarding non availability of BSNL's mobile signal in village Bareng, P.O. Chandapur, Distt. Shahjahanpur (UP) and Mainassi Sarraiya, Distt. Sitapur (UP). It has been reported that aerial distance of village Bareng is only 2 km from village Amaura where a new BTS tower is already proposed under phase VII plan. Thus installation of a